



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 8

New IA/5003/ND/2022 in IB/279/ND/2022

IN THE MATTER OF:

Mis Nancy Ispat Pvt. Ltd.	...	Applicant
Versus		
M/s S.D. Engineers Tech Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.10.2022

Coram:

JUSTICE TELAPROLU RAJANI
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Operational Creditor : Ms. Sonam Sharma, Adv.
For the IRP : Mr. Sunil Kumar, Adv. Mr. Pradeep Kumar, IRP
For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap and Mr.
Ankit Sharma - Advocates

ORDER

IA/5003/ND/2022

This application under Section 12A has been moved on behalf of Mr. Pradeep Kumar, IRP stating that the matter has been settled between the parties before the constitution of CoC and Form FA has been placed on record. The Ld. Counsel for the IRP further stated that CIRP was admitted by this Tribunal vide order dated 06.10.2022. The IRP submits that the entire CIRP Cost including the fees of IRP is paid and nothing is pending,

Taking into consideration the abovesaid facts, the present CIRP proceedings initiated against the Corporate Debtor stands terminated and Corporate Debtor is free from all the rigours of the CIRP proceedings.

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IRP stands discharged. Management stands restored. IRP is directed to hand over all the assets, documents and requisite information to the management of the Corporate Debtor.

Accordingly, the present application i.e. **IA/5003/ND/2022** stands allowed.

IB-279/ND/2022 stands disposed of as withdrawn.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

MUKESH

SDI-

JUSTICE TELAPROLU RAJANI
MEMBER (JUDICIAL)